

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.188/MP/2019 along with IA No. 66/2019

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. pursuant to the PPA dated 28.7.2006 between PTC and TUL and the BPTA dated 4.6.2010 signed between PGCIL, PSPCL, other Discoms of Uttar Pradesh, Rajasthan & Haryana and PTC.
- Date of Hearing : **10.11.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : PTC India Ltd. (PTCIL) and Anr.
- Respondents : Punjab State Power Corporation Limited (PSPCL) and Anr.
- Parties Present : Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, CTUIL
Ms. Divya Sharma, CTUIL
Shri Swapnil Verma, CTUIL
Shri Bhaswa Prabhu Patil, Sr. Advocate, TUL
Ms. Geet Ahuja, Advocate, TUL
Shri Vidhan Vyas, Advocate, TUL
Shri Sayed Haider Shah, Advocate, TUL
Shri M.G. Ramachandran, Senior Advocate, PSPCL
Ms. Poorva Saigal, Advocate, PSPCL
Ms. Reeha Singh, Advocate, PSPCL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

Considering the submissions of the learned senior counsel and learned counsel for the parties and keeping in view the unprecedented change in the circumstances surrounding TUL's Teesta III Hydro Project, the Commission advised the parties to explore the possibility of amicably resolving the issue(s) involved in the present Petition and for this purpose, may hold a joint meeting with all the concerned stakeholders preferably within the month of November, 2023 itself. The Commission directed the Petitioners to file the outcome of the aforesaid process, on an affidavit, within two weeks thereafter.



2. The Petition will be listed for hearing on **10.1.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)